

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 346/MP/2020**

Subject : Petition under Section 79(1)(f) of the Electricity Act 2003 for adjudication of disputes between the Petitioner and the Respondent and for directions.

Petitioner : DVC

Respondent : Punjab State Power Corporation Limited

Date of Hearing : **21.1.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Nihal Bharadwaj, Advocate, DVC  
Shri Aashwyn Singh, Advocate, DVC  
Ms. Suparna Srivastava, Advocate, PSPCL  
Ms. Divya Sharma, Advocate, PSPCL  
Ms. Arshiya Sharma, Advocate, PSPCL

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner submitted that the additional submissions sought vide ROP of the hearing dated 5.9.2024 had been filed after serving a copy on the Respondents. The learned counsel, however, pointed out that since the question of arbitrability of the disputes (whether tariff or non-tariff) is pending consideration of the Commission in a few batch matters, the present Petition may be listed after a final decision in the said matters.

2. The learned counsel for the Respondent submitted that the Petitioner may be directed to provide clarification with regard to the methodology adopted by the Petitioner for adjustment of energy. She also pointed out that while the Petitioner, in its earlier affidavits, submitted that there is some energy left after selling in the market, it appears from the submissions that the entire energy has been sold. The learned counsel added that the Petitioner may also provide the breakup details of the incidental expenses for the power sold in the exchanges, since it is not clear as to whether it has taken the entire quantum or excluded the intrastate transactions.

3. The Commission, after hearing the parties, directed the Petitioner to furnish the clarifications as in para 2 above after serving a copy to the Respondent on or before **17.2.2025**. The Respondent is permitted to file its reply on or before **5.3.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **11.3.2025**.



4. The matter will be listed for hearing on **21.3.2025**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

